

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.78197 of 2025**

Arising Out of PS. Case No.-627 Year-2024 Thana- DANAPUR District- Patna

Sumit Kumar @ Rahul S/o Kaushal Kishore Singh @ Kaushav Kishore Singh
R/o Village- Tariyani Dumra, P.S- Belsand, Dist- Sitamarhi, Bihar. At Present
R/o Village- Mainpur, P.S- Danapur, Dist- Patna

... .. Petitioner/s

Versus

The State of Bihar Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr.Rajesh Kumar Sinha, Advocate

For the Opposite Party/s : Mr.Pushpa Sinha, APP

**CORAM: HONOURABLE MR. JUSTICE ASHOK KUMAR PANDEY
ORAL ORDER**

3 16-01-2026 Heard learned counsel for the petitioner and learned
APP for the State.

2. The petitioner has prayed for regular bail in a case registered for the offence punishable under sections 103, and 3 (5) of the BNS, 2023 and Section 27 of the Arms Act.

3. The case of the prosecution is that the marriage of the informant was solemnized in the year 2019 with one Manoj Kumar @ Jitendra. On 12.07.2024, when the husband of the informant was returning at 7:00 P.M., it is alleged that unknown miscreants have killed the husband of the informant.

4. Learned counsel for the petitioner submits that the petitioner is innocent and has falsely been implicated in connection with the present case. It is further submitted that



during the course of investigation, the name of the petitioner has surfaced on the basis of the confessional statement of Vivek Kumar. Save and except the confessional statement of co-accused Vivek Kumar, nothing has come against the present petitioner to implicate him. It is further submitted that similarly situated co-accused, namely, Rohit Kumar has since been extended the privilege of bail vide order dated 15.09.2025 passed in Cr. Misc. No. 45645 of 2025. Moreover, the petitioner is languishing in judicial custody since 23.05.2025.

5. Learned APP appearing for the state has opposed the prayer of regular bail.

6. Considering the aforesaid facts and circumstances of the case, this court is inclined to enlarge the petitioner on bail. The above named petitioner is directed to be released on bail in connection with Danapur P.S. Case No. 627 of 2024 on furnishing bail bond of Rs.10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned ACJM-1st, Danapur.

(Ashok Kumar Pandey, J)

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